

56. Satna
57. Sholapur
58. Tirupati
59. Thanjavur (being transferred Air Force, Min. of Defence)
60. Turial (Aizwal)
61. Vellore
62. Vijayawada
63. Warrangal
64. Trichy
65. Mangalore
66. Ranchi
67. Indore
68. Vadodara
69. Khajuraho
70. Calicut
71. Bhabaneshwar
72. Udaipur
73. Nadirgul.

**Dialogue Held with Opponents of Nuclear Power Plants at Bangalore**

\*260. SHRI SATYENDRA NARAYAN SINHA:  
SHRI V.S. KRISHNA IYER:

Will the PRIME MINISTER be pleased to state:

(a) whether the Chairman of the Atomic

Energy Commission held a dialogue with the opponents of nuclear power plants at Bangalore recently;

(b) if so, the outcome of the dialogue; and

(c) whether Government propose to follow a policy of openness regarding nuclear power plants to dispel all fears from the public about their safety?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN): (a) to (c). The Karnataka Government had organised a National workshop on Nuclear Power Projects with specific reference to Kaiga Project on December 10-11, 1988 at Bangalore. Chairman, Atomic Energy Commission, along with a group of scientists and engineers from the Department of Atomic Energy, participated in this Workshop. The Department of Atomic Energy follows a policy of openness in regard to Nuclear Power Plants to dispel all fears from the public about their safety. It has been conducting seminars in various major cities to improve awareness among the people regarding safety and environmental aspects of nuclear power as well as to explain the various benefits that are derived from peaceful uses of atomic energy.

**Revision of SC/ST List**

\*262. DR. C.P. THAKUR: Will the Minister of WELFARE be pleased to state:

(a) whether Government propose to revise the list of Scheduled Castes and Tribes; if so, the details thereof; and

(b) whether 'tauli' tribe is proposed to be included in the Scheduled Caste List?

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): (a) and (b). Proposals for comprehensive revision of the lists of Scheduled Castes/Scheduled Tribes have been under consideration of the Government. No further information can be disclosed in public interest.

[Translation]

### Annual Plan for Hill Areas of Uttar Pradesh

\*263. SHRI HARISH RAWAT: Will the Minister of PLANNING be pleased to state:

(a) whether the Annual Plan for 1989-90 for the hill areas of Uttar Pradesh has been finalised;

(b) if so, the amount allocated in the Plan under each head;

(c) whether State Government has demanded more allocation, especially for opening junior high schools, high schools, inter colleges, polytechnics and industrial training institutes;

(d) if so, whether the demand of State Government has been accepted; and

(e) if not, the reasons therefor?

THE MINISTER OF PLANNING AND MINISTER OF PROGRAMME IMPLEMENTATION (SHRI MADHAVSINH SOLANKI): (a) to (e). Proposals for U.P. Hill Area Sub-Plan 1989-90 received from Government of Uttar Pradesh are yet to be considered and finalised.

[English]

### Detainees in Punjab Jails

\*264. SHRI D.B. PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of extremists arrested and detained in jails in Punjab for more than six months, one year and two years and more, separately;

(b) whether cases have been filed in the courts against such persons; and

(c) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): (a) The information furnished by the Government of Punjab on 3rd March, 1989 is as follows:—

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(i) Number of extremists in custody for more than six months.	... 697
(ii) Number of extremists in custody for one year and more.	... 268
(iii) Number of extremists in custody for two years and more.	... 25

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(b) and (c). The cases against the accused are under trial in the courts.

### Award of Contract for the Works Relating to Bombay and Calcutta Airport

2247. PROF. MADHU DANDAVATE: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the works relating to construction of taxi track and links at the International Airport at Bombay Sahar Phase-I involving crores of rupees was awarded to a private firm;

(b) if so, whether the work awarded was executed by the firm according to the terms settled,